



2026:AHC:16213

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1748 of 2026

Devraj Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Mohammad Fazil, Parvez Alam
Counsel for Respondent(s)	: Arun Kumar Pandey, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the prayer to quash the impugned order dated 22.09.2025 passed by respondent no.3-Additional District Magistrate, Judicial, Amroha in Case No.858 of 2025 as well as order dated 26.05.2025 passed by respondent no.4-Tehsildar, Dhanora, District Amroha in Case No.RST/5274/2021.

2. Apart from various other arguments, one of the arguments has been raised by counsel for the petitioner that aforesaid orders were passed in complete violation of the procedure prescribed in para-74 passed in the case of ***Rishipal Singh and others Vs. State of U.P. and others*** reported in **2023 (1) ADJ 154** hence same are liable to be set aside.

3. This fact is also admitted by counsel for the respondents.

4. In view of the same, since the impugned order dated 22.09.2025 passed by respondent no.3-Additional District Magistrate, Judicial, Amroha as well as order dated 26.05.2025 passed by respondent no.4-Tehsildar, Dhanora, District Amroha were passed in complete violation of procedure prescribed in the case of Rishipal

(supra) hence same are liable to be set aside and are hereby set aside. Respondent no.4 is directed to pass fresh order in accordance with law expeditiously.

5. With the aforesaid observations, present writ petition is allowed. No order as to costs.

January 21, 2026

Pramod Tripathi

(Prakash Padia,J.)